GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA

STARRED QUESTION NO:425
ANSWERED ON:22.08.2003
WOMEN COURTS
CHANDRA NATH SINGH;NIVEDITA MANE

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of women courts to try cases pertaining exclusively to women established in the country as on date, State-wise;

(b) whether these women courts are working in all the States;

(c) if so, the reasons therefor; and

(d) the initiatives taken by the Government to set up such courts in all the States?

Answer

MINISTER FOR LAW AND JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) to (d) A Statement is laid on the Table of the House.

Statement in reply to Parts (a) to (d) of Lok Sabha starred Question No.425 for reply on 22.8.2003.

(a) to (d) Some States, such as, Andhra Pradesh, Karnataka, Rajasthan and Delhi have set up exclusive courts to deal with cases pertaining to women. As on date, Andhra Pradesh has set up 3, Karnataka 22, Rajasthan 4 and Delhi 6 courts for women.

In some other States like Gujarat, Punjab, Haryana and Union Territory of Chandigarh, establishment of courts for women are under consideration of the concerned State Government and UT Administration.In the State of Goa, cases of atrocities against women are allotted as far as possible to lady Judicial Officers at the Sessions as well as at the Magistrate level.

Session Courts and other subordinate courts are the responsibility of States and they are set up by the State Governments in consultation with respective State High Courts. The Central Government, however, implements schemes for development of judicial infrastructure under which financial assistance is provided for construction of court buildings and establishment of special courts such as Fast Track Courts and Family Courts. The Central Government has recently approached the State Governments and State High Courts to set apart an exclusive Fast Track Court at the district level, wherever it exists, to deal with cases pertaining to atrocities on women.